

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal no.222 of 2012 &
IA 60 of 2013**

Dated: 21st March, 2013

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Nayan Mani Borah, Technical Member (P&NG)**

Reliance Industries Ltd. Appellant (s)

Versus

Petroleum & Natural Gas Regulatory Board & Anr. ... Respondent (s)

Counsel for the Appellant (s): Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Parag Tripathi, Sr. Adv.
Mr. Rajat Nair, Adv.
Mr. K.R. Sasiprbhu, Adv.
Mr. Gaurav Mitra, Adv.
Mr. Amit Bhandari, Adv.
Mr. Samreen, Adv.

Counsel for the Respondent(s): Mr. C.S. vaidyanathan Sr. Adv.
Mr. Piyush Joshi, Adv.,
Mr. Aspi Kapadia, Adv. &
Ms. Sumiti Yadava, Adv. for R-2
Mr. Saurav Aggarwal, Adv. &
Mr. Rakesh Dewan for R-1, PNGRB

Appeal no. 251 of 2012

Torrent Power Ltd. Appellant (s)

Versus

The Petroleum & Natural Gas Regulatory Board & Anr. ... Respondent (s)

Counsel for the Appellant (s): Mr. Amit Kapur, Adv.
Mr. Apoorva Mishra, Adv.
Mr. Janimali Manikala, Adv.

Counsel for the Respondent(s): **Mr. Saurav Agarwal, Adv. &**
Mr. Rakesh Dewan, Adv. for R-1,
Mr. C.S. vaidyanathan Sr. Adv.
Mr. Piyush Joshi, Adv.,
Mr. Aspi Kapadia, Adv. &
Ms. Sumiti Yadava, Adv. for GSPL

ORDER

Mr. Abhishek Manu Singhvi, Learned Senior Counsel for the appellant has finished his argument in Appeal No.222 of 2012. Since the order impugned in Appeal Nos. 222 & 251 of 2012 is the same, we direct the Learned Senior Counsel for the Appellant to argue the matter in Appeal No. 251 of 2012.

Therefore, post these matters for further hearing on **09.04.2013**
at 2.30 P.M.

(Nayan Mani Borah)
Technical Member (P&NG)

(Justice M. Karpaga Vinayagam)
Chairperson

pr/rt